## IN THE CENTRAL ADMINISTRATIVE TRIAUNAL AHMEDABAD BENCH

6

No non Payment of Salary

O.A. No. 412/1989.

DATE OF DECISION 22.4.1993.

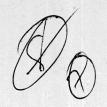
hri S.A. Parmar, Pe	_Petitioner
Mr. B.T. Rao,	Advocate for the Petitioner(s)
Versus	
Regional Director, ESIC & Ors.	Respondents
Mr. Akil Kureshi.	Advocate for the Respondent(s)

## CORAM:

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

The Hon'ble Mr. M.R. Kolhatkar, Admn. Member.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal? ×



Shri S.A. Parmar, aged adult, occupation Head Clerk - Employees State Insurance Scheme at Nadiad Branch.

Applicant.

(Advocate : Mr.B.T. Rao)

versus.

- 1. Regional Director,
  Employees State Insurance
  Corporation, having its
  office at ESIC Bhavan,
  Income Tax Circle,
  Ahmedabad.
- 2. Local Manager, Employees State Insurance Corporation, Nadiad Branch, Nadiad.

Respondents.

(Advocate & Mr. Akil Kureshi)

## ORAL ORDER

## O.A.No. 412/1989

Date: 22.4.1993

Per: Hon'ble Mr. R.C. Bhatt, Judicial Member.

Office report shows that the notice was issued to the applicant on 27th August,1992 intimating him the date of 16th September,1992 and the A.D. receipt of it dated 6th September,1992 is also on the file.

The applicant has thereafter not remain present either on 16th September,1992, 25th November,1992 nor again on 15th March,1993 and today also none is present for the applicant. Hence the application is dismissed for default. No order as to costs.

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(M.R.Kolhatkar) Member(A) (R.C.Bhatt)
Member(J)